

CHEMICALS AND FERTILIZERS
be pleased to state:

(a) whether Government propose to remove the branded names in regard to pharmaceuticals;

(b) whether any representation has been received against this move; and

(c) if so, what are the details and what is the reaction of Government?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM, CHEMICALS AND FERTILIZERS (SHRI DALBIR SINGH): (a) Government have issued necessary Gazette Notification in January 1981 amending Drugs and Cosmetics Rules 1945 to give the needed statutory effect to the decision concerning abolition of brand names in respect of single ingredient formulations of the following five drugs and also preparations containing any new drug as the single active ingredient:—

1. Analgin
2. Aspirin and its salts
3. Chlorpromazine and its salts
4. Ferrous Sulphate
5. Piperazine and its salts.

The abolition of brand names of the above five drugs will be effective from 1st August, 1981.

(b) and (c). Representations were received against the decisions of the Government on the question of abolition of brand names. The points touched in the representations concern quality, identify of products, introduction of new drugs etc. As indicated in reply to part (a) Government have given statutory effect to the decision concerning abolition of brand names after considering the objections and suggestions in the representations.

Appointment of AIR or Doordarshan Correspondent for South of 24 Parganas

2047. SHRI MUKUNDA MANDAL: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) whether Government are considering any proposal for appointment of AIR or Doordarshan Correspondent for the South of 24 Parganas covering Sundarban areas; and

(b) if so, facts thereof?

**THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI KUM-
UDBEN M. JOSHI):** (a) No, Sir.

(b) Does not arise.

Agreement between the Eastern Coalfields Limited and Labour Unions in June, 1980

2048. SHRI NIREN GHOSH: Will the Minister of ENERGY be pleased to state:

(a) the salient points of the decisions taken at a meeting held on the 20th June, 1980 between the representatives of Eastern Coalfields Limited Management and the representative of the Labour Unions;

(b) the names of the labour unions which participated; and

(c) what steps have been taken to implement the decisions taken at the June 20th meeting?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) The salient points of the decisions taken in the meeting held between the Eastern Coalfields Limited management and the representatives of the labour unions on 20th June, 1980 pertained to the policy of fresh recruitment and transfer of surplus workmen from other mines of ECL for new and re-organised mines. It also indicated the pattern of recruitment to be made from among local persons, dependents of workmen, retrenched workmen, etc. The decision also covered

the constitution of a Screening Committee to consider applications for employment.

(b) The names of the Central Trade Unions which participated are given below:—

INTUC, AITUC, CITU, BMS. Apart from this, another labour union, SBKMS (UTUC) also participated.

(c) Information is being collected and will be laid on the Table of the House.

Television Centre at Bhensal Taluka Khuldabar, Maharashtra

2049. SHRI QAZI SALEEM: Will the Minister of INFORMATION AND BROADCASTING be pleased to state:

(a) what are the plans, proposals and estimates of Maharashtra and Central Government for a transmission and/or Television Centre at "Bhensal" Taluka Khuldabar in Maharashtra;

(b) whether any surveys have been made in the matter;

(c) if so, the details thereof;

(d) whether the Maharashtra Government has written to the Centre any time for the same or any expert or engineering or any other committee had been appointed for the purpose;

(e) if so, the details of the Reports and the outcome thereof;

(f) whether the demand from various quarters have been made for the establishment or development of same during 1977, 1978, 1979 and during 1st February, 1980 to 31st January, 1981;

(g) if so, the details thereof and the action taken thereon; and

(h) when the said transmission/television centre is likely to be established and functioning?

THE DEPUTY MINISTER IN THE MINISTRY OF INFORMATION AND BROADCASTING (KUMARI KUMUD BEN M. JOSHI): (a) There is no proposal at present to set a TV Centre at Bhensal Taluka Khuldabar in Maharashtra.

(b) No, Sir.

(c) Does not arise.

(d) No, Sir.

(e) Does not arise.

(f) No, Sir.

(g) and (h). Do not arise.

Periyar Hydro-Electric Scheme

2050. SHRI A. NEELALOHITHA-DASAN NADAR: Will the Minister of ENERGY be pleased to state:

(a) whether the project report of the lower Periyar Hydro-Electric Scheme had been submitted to the Government of India for clearance by the Government of Kerala;

(b) the main details of the project proposed;

(c) what is the reason for the delay in giving clearance to the project; and

(d) whether Government of India are expected to give clearance to the project?

THE MINISTER OF STATE IN THE MINISTRY OF ENERGY (SHRI VIKRAM MAHAJAN): (a) and (b). Yes, Sir. The scheme as proposed involves construction of a 31 m. high concrete dam, a 12.09 Km. long unlined power tunnel and an overground power station with an installation of 3 units of 60 MW each. The scheme is estimated to cost Rs. 59.76 crores.

(c) and (d). The project report has been examined in the Central Electricity Authority and Central Water Commission. The technical examination of the scheme is complete, except for some clarifications that are required by the Central